

**SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF NIDHI IMPOTRADE PRIVATE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	NIDHI IMPOTRADE PRIVATE LIMITED
2	Date of incorporation of corporate debtor	17/06/2009
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, AHMEDABAD
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900GJ2009PTC057285
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	Office No-2, 11th Flr Icon Business Center, Opp CentralMall, Piplod, Surat, GJ 395007 IN
6	Insolvency commencement date in respect of corporate debtor	12.03.2021 (ORDER UPLOADED ON 17.03.2021)
7	Estimated date of closure of insolvency resolution process	08.09.2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	SAAURABH JHAVERI REG. NO.: IBBI/IP-N00068/2017-2018/10146
9	Address and e-mail of the interim resolution professional, as registered with the Board	6TH FLOOR, 620 JOLLY PLAZA , OPP. ATHWAGATE CIRCLE, ATHWAGATE, SURAT 395001 EMAIL ID: SJHAVERI333@GMAIL.COM
10	Address and e-mail to be used for correspondence with the interim resolution professional	6TH FLOOR, 620 JOLLY PLAZA , OPP. ATHWAGATE CIRCLE, ATHWAGATE, SURAT 395001 EMAIL ID: SJHAVERI333@GMAIL.COM
11	Last date for submission of claims	31.03.2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NIL



S Jhaveri

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the **NIDHI IMPOTRADE PRIVATE LIMITED** on **12.03.2021**. (The Order received by the IRP on **17.03.2021**).

The creditors of **NIDHI IMPOTRADE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **31.03.2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



S Jhaveri

Date: 19.03.2021

Place: SURAT

SAAURABH JHAVERI
Interim Resolution Professional
NIDHI IMPOTRADE PRIVATE LIMITED